

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar Vigilance at Srinagar)

Subject:- Action Plan/Target for disposal of cases by the end of March 2018.

CIRCULAR

NO:- 55
DT:- 07/7

1). All Principal/Additional District and Sessions Judges shall take effective steps to:-

A. Criminal Cases:

- i) Decide/dispose of all cases of under-trials by 31.03.2018 where the charge sheet has been filed on or before 31.03.2015.
- ii) Decide and dispose of all criminal revisions by 31.03.2018 filed on or before 31.06.2017.
- iii) Decide and dispose of by 31.03.2018 all criminal challans (irrespective of involvement of under-trials), wherein charge sheet/challan has been filed on or before 31.03.2013.
- iv) Decide and dispose of by 31.03.2018, all Criminal appeals, filed on or before 30.03.2016.

B. Civil Cases:

- i) Decide and dispose of by 31.03.2018 all civil original suits and other Civil matters which have been filed by or before 31.03.2013.
 - ii) Decide and dispose of all civil miscellaneous appeals filed on or before 30.06.2017 by 31.03.2017.
 - iii) Decide and dispose of all regular appeals filed till 31.03.2013 by 31.03.2018.
- 2) The Special Judges (CBI), Jammu/Srinagar and Special Judges, Anti-Corruption, of the State shall decide and dispose of all the cases filed on or before 31.03.2013 by 31.03.2017.
- 3) All the Civil Judges and Judicial Magistrates shall take effective steps to:-

A. Criminal Cases

- i) decide/dispose of all cases of under-trials where the charge sheet/challan has been filed on ore before 31.03.2016 by 31.03.2018.
- ii) decide and dispose of all criminal challan (irrespective of involvement of under-trials), wherein charge sheet/challan has been filed on or before 31.03.2013 by 31.03.2018.

B. Civil Cases:

- iii) decide and dispose of all civil original suits and other civil matter which have been filed by or before 31.03.2013 by 31.03.2018.
- iv) if in any Court there is no case, instituted on or before 31.03.2013, pending, such Courts shall decide and dispose of all those civil matters which have been instituted on or before 31.03.2016 by 31.03.2018.


4) Bail Applications

All bail applications shall be decided within a week in terms of order dated 05.03.2017 of Hon'ble Apex Court passed in the case titled Hussain and Anr. Vs. Union of India.

5) Cases where interim orders have been passed

All cases/applications where interim stay orders have been passed shall be decided within one month of passing of interim order.

By order


(Sanjay Dhar)

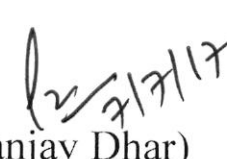
I/C Registrar Vigilance

No: 24/mme

Dated: 07.7.2017

Copy to:-

1. Registrar General, High Court of J&K for information.
2. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K.
3. Secretary to Hon'ble Justice _____
.....for information of His Lordship.
4. All Principal District and Sessions Judges, for information and necessary action.
5. Incharge NIC High Court of J&K Srinagar, for uploading on official website.


(Sanjay Dhar)

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